

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

IA(IBC)(PLAN) /14/2024 IA 1799/2024 in C.P. (IB)/1807(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s TOPWORTH URJA
& METALS LIMITED**

Section 30, 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA(IBC)(PLAN) /14/2024 IA 1799/2024 in C.P. (IB)/1807(MB)2018

- 1) Mr. Gaurav Joshi, Ld. Sr. Advocate for the Applicant (in IA 1799), Mr. Madhav Kanoria, Ld. Counsel for the Successful Resolution Applicant, Mr. Gaurav Jain, Ld. Counsel for the Resolution Professional and Ms. Suyesha Kakarla, Ld. Counsel for the Respondent No. 2 (in IA 1799) are present.
- 2) Ld. Counsel for the Resolution Professional seeks some time to file and place on record Affidavit in Reply to IA 1799. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) **Ld. Counsel for the Successful Resolution Applicant informs that they are ready to implement the Resolution Plan provided it is in the form of**

Committee of Creditors approved Plan and they will wait for the decision of the Hon'ble Appellate Court in the Order passed by this Bench allowing Mining Cost. The said submissions of the Ld. Counsel for the Successful Resolution Applicant are noted.

- 4) Later on, Mr. Nakul Gandhi, Ld. Counsel for the Objector is present and submits that they have also filed an Application objecting the Resolution Plan; however, their Application is not on Board today.
- 5) Stand over to 10.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare